



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

PUBLIC INTEREST LITIGATION NO. 80 OF 2019

Abha Singh .. Petitioner

Versus

State of Maharashtra
Through the Secretary
Urban Development Department .. Respondent

Mr. Aditya Pratap for petitioner.
Ms. Jyoti Chavan, Addl. Government Pleader for State.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &
ARIF S. DOCTOR, J.**

DATE: 8th DECEMBER, 2023

P.C.:

1. In deference to our order dated 6th December, 2023, the learned Addl. Government Pleader has furnished a timeline for finalization of the requisite regulations and its final notification under Section 37 of the Maharashtra Regional and Town Planning Act, 1966. The said timeline, as contained in the letter dated 7th December, 2023 of the State Government addressed to the Government Pleader (Original Side), is extracted herein-below: -

1.	Submission of comments, report and recommendations with department's views for final acceptance by the Hon'ble Chief Minister, GoM.	31 st December, 2023
2.	Approval of the Hon'ble Chief Minister, GoM.	Upto 15 th January, 2024.

3	Publication of notice to incorporate Security Rules in UDCPR,DCPR-2034 Modification proposal).	Upto 22 nd January, 2024.
4	General Public to submit suggestions/ objections regarding modification proposal within period of 1 Month from Notice publication.	Upto 21 st February, 2024.
5.	Deputed Town Planning officer to forward copy of suggestions /objections received from general public to Planning Authority for obtaining their say on same.	Upto 26 th February, 2024.
6.	Town Planning officer to Send letters and give hearing to concern applicants on suggestions/objections and to Planning Authority on modification proposal.	1 st March to 15 th March, 2024.
7.	Taking into consideration report of Planning Authorities on suggestions/objections and hearing given, TP officer to prepare his report on modification proposal and submit it to Government through Director Town planning.	Upto 31 st March, 2024.
8.	Director Town Planning to go through proposal and give his opinion on modification proposal to Government.	Upto 15 th April, 2024.
9	Government in UDD to scrutinise the proposal and submit it to Hon'ble Cabinet Minister, UD for final sanction.	Upto 5 th May, 2024.
10.	UDD to issue final Notification u/s 37(1aa) (c) of MRTP Act.	Upto 20 th May, 2024.

2. We, thus, direct that the timeline, as extracted above, shall be strictly followed by all concerned.

3. Having regard to the nature of issue, which engages our attention in this PIL petition, we permit the petitioner to

implead, (i) Brihanmumbai Municipal Corporation, through the Municipal Commissioner, (ii) Chief Fire Officer, Brihanmumbai Municipal Corporation and (iii) Director of Fire Services/Safety, State of Maharashtra as party-respondents. Necessary amendments shall be incorporated by the learned counsel for the petitioner during the course of the day.

4. Let a copy of this PIL petition be served upon the learned counsel represent the Brihanmumbai Municipal Corporation. We direct that by the next date of listing of the matter, an affidavit-in-reply shall be filed by the Chief Fire Officer, BMC, giving details of the measures which are available for meeting the exigencies caused by sudden breaking up of fire in the residential as also other buildings in the City of Mumbai. The details of Standard Operating Procedure, if any, shall also be provided by the BMC in its affidavit to be filed under this order. The affidavit shall also disclose as to how many fire stations are available within the municipal limits of the BMC and the manpower deployed at such fire stations.

5. Stand over to **30th January, 2024.**

(ARIF S. DOCTOR, J.)

(CHIEF JUSTICE)

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signed by
PRAVIN
DASHARATH
PANDIT
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